

and the follow-up with the States of various matters in which the State Governments are required to take action. Possibilities of salaried employment as well as avenues of self-employment will be pursued.

Compassionate employment to wards of deceased family

2852. SHRI HAFIZ MOHD. SID-DIQ : Will the PRIME MINISTER be pleased to state :

(a) whether Government had devised a scheme under which each family of a Central Government employees which lost its bread earner was to be offered compassionate employment;

(b) if so, whether there is any proposal to make it obligatory to provide compassionate employment to the wards of the family which then becomes completely dependent on them;

(c) if not, how Government propose to help the bereaved family;

(d) whether any instructions have been issued to the effect that within so much time all the dues of the deceased employee are to be disbursed/settled to ensure that the bereaved family is not put to any inconvenience or harassment; and

(e) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) Government of India already has a scheme to provide employment in a Group C or Group D post to a son/daughter/near relative of a Govt. servant who dies in harness, leaving his family in immediate need of assistance, in the event of there being no other earning member in the family.

(b) and (c) Efforts are invariably made by the Department where the deceased Govt. servant worked, to appoint one (and only one) of the members of the family who has the requisite qualifications

for the post, if the case is considered fit for extension of this benefit as per the instructions referred to above. There is no proposal to provide compassionate appointment to more than one member of such family nor the need for making of a compassionate appointment obligatory has been felt.

(d) and (e) Instructions were issued on 15.2.1979 simplifying the procedure for authorisation of family pension and death cum-retirement gratuity. In order to avoid delay in payment of retirement benefits, including G. P. Fund, further instructions have been issued on 30.9.1982 providing for a reporting system to keep a close watch on the disposal of such cases and take such a remedial action as necessary to ensure expeditious disposal of various pension claims. However where there is any administrative delay in the payment of G.P.F. accumulations, interest is admissible upto the month preceding the month in which it is paid. In the case of Death-cum-retirement Gratuity if the payment is not made within three months after date of retirement/death for administrative delays, interest is admissible on the amount due.

Radioactive fall outs in Air India flights

2853 SHRI MOHD. MAHFOOZ ALI KHAN : Will the PRIME MINISTER be pleased to state :

(a) whether traces of radioactive fall outs from the Chernobyl (USSR) accident were detected in Air India flights coming from the Soviet Union; and

(b) if so, the details thereof stating the measures taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) Yes, Sir.

(b) Radioactive fallout from Chernobyl Power Plant accident was detected first in a flight coming from Moscow on May 2, 1986 and thereafter it was detected on the New York-Bombay and Tokyo-Bombay flights as well. The level of radioactivity was too small to warrant any special measures.

[Translation]

Review of implementation of 20-Point Programme

2854. SHRI K. N. PRADHAN : Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether a review of the implementation of the 20-Point Programme in different States has been made during 1985-86; and

(b) if so, the names of the States whose performance was found satisfactory and the names of the States which have implemented the programme in a better way as compared to 1984-85 ?

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) Yes, Sir.

(b) The names of the States whose overall performance was found above 90% target achievement in 1985-86 are Punjab, Rajasthan, Uttar Pradesh, Tamil Nadu, Gujarat, Haryana, Maharashtra, Himachal Pradesh, and Sikkim. The States whose performance was better in 1985-86 as compared to 1984-85 are Punjab, Uttar Pradesh, Rajasthan, Haryana, Sikkim, Tripura, Karnataka, Madhya Pradesh, Meghalaya, West Bengal and Nagaland.

[English]

Establishment of Titanium factory

2855. SHRI N. DENNIS : Will the Minister of DEFENCE be pleased to state :

(a) whether Government propose to

establish Titanium factory at Manavalakurichi of Kanya Kumari district, Tamil Nadu;

(b) if so the details thereof; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) to (c) Technology for large scale production of titanium metal has been established by DRDO. The technology demonstration plant has a capacity of 100 tons per annum. Setting up of production industry based on this technology is currently being explored by DRDO. No. decision about a suitable site or an appropriate agency has been taken.

Allocation of rice and wheat to Madhya Pradesh

2856. KUMARI PUSHPA DEVI : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the total quantum of rice and wheat provided from the central pool to the State of Madhya Pradesh for distribution under public distribution system through fair price shops in that State in 1985-86;

(b) the demand of such essential items made for Government of Madhya Pradesh in that year;

(c) whether it is a fact that the rice and wheat supplied to that State is much less than the actual requirement of the State; and

(d) if so, the efforts made by his Ministry to increase the allocation of these items to Madhya Pradesh in 1986-87 ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A. K. PANJA) : (a) to (c) The demand, allotment and off take of rice